

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 14

IA 3606/2024 (NEW IA) IN C.P. (IB)/4488(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **IDFC BANK LIMITED VS ASHAPURA
INTIMATES FASHION LTD**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Mitali Bhatt a/w Adv. Ayush Rajani i/b AKR Legal for the Applicant / Liquidator present.

IA 3606/2024

Ld. Counsel for the Applicant submits that this is an Application seeking extension of further 6 months in liquidation period. She further submits that so far, the assets of the Corporate Debtor could not be after even taking out six rounds of e-auction, seeks more time to carry out liquidation of assets. In view of the above, the Interlocutory Application 3606 of 2024 is **allowed** and **disposed of**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**